

ITEM NO.32

Court 1 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.1212/2021

PRERNA SINGH BINDRA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IANo.142355/2021-APPROPRIATE ORDERS/ DIRECTIONS)

Date : 05-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Kartik N. Shukul, Adv.  
Mr. Abhikalp Pratap Singh, AOR  
Ms. Bhavya Tyagi, Adv.  
Ms. Aadya Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel appearing for the petitioners and carefully perused the material available on record.

Issue notice on the Writ Petition as also on the application seeking directions, returnable in six weeks.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the respective Standing counsel for the Union of India and the State Governments as mentioned in the Writ Petition.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)